



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 13<sup>TH</sup> DAY OF JANUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE S.R.KRISHNA KUMAR**

**WRIT PETITION NO. 27602 OF 2025 (GM-CPC)**

**BETWEEN:**

SMT. JAGADAMBHA  
W/O SATISH  
AGED ABOUT 45 YEARS,  
R/AT PALANAJOGIHALLI VILLAGE,  
KASABA HOBLI,  
DODDABALLAPURA TALUK  
BENGALURU RURAL DISTRICT

...PETITIONER

(BY SRI. H. M. MADHUSUDHANA, ADVOCATE)

**AND:**

1. SRI. MAHESH BABU L.,  
S/O N. LAKSHMAIAH,  
AGED ABOUT 42 YEARS,  
R/AT NO. 54, 4<sup>th</sup> CROSS, 5<sup>TH</sup> MAIN,  
GANGANAGAR, BENGALURU – 560 032

2. SRI. MAHAMMED FAROOQ  
S/O LATE SHAIK SAHEB  
AGED ABOUT 46 YEARS,  
R/AT NO. 34/1, 3<sup>rd</sup> CROSS,  
KRIHNAMMA GARDEN  
BENSON TOWN POST,  
BENGALURU – 560 046

...RESPONDENTS

THIS W.P. IS FILED UNDER ARTICLE 227 OF CONSTITUTION OF INDIA PRAYING TO CALL FOR THE ENTIRE RECORDS IN O.S. NO. 700/2025 ON THE FILE OF THE PRINCIPAL SENIOR CIVIL JUDGE, DEVANAHALLI PERUSE THE SAME AND SET ASIDE THE ORDERS PASSED ON IA NO. 1 BY THE TRIAL COURT, IS AT





ANNEXURE-C, DATED 18/6/2025 AND ALLOW THE APPLICATION FROM NOT ALIENATE THE SUIT SCHEDULE PROPERTY.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S.R.KRISHNA KUMAR

**ORAL ORDER**

In this petition, the petitioner seeks the following reliefs:

- "a) Petitioner prays this Hon'ble Court to call for the entire records in O.S.No.700/2025 on the file of the Principal Senior Civil Judge, Devanahalli peruse the same and set aside the orders passed on IA No.1 by the Trial Court, it at Annexure-C, dated 18.06.2025 and allow the application from not alienate the suit schedule property.*
- b) grant such other reliefs as this Hon'ble Court deems fit to grant in the facts and circumstances of the case in the interest of justice and equity."*

2. After arguing the matter for sometime, learned counsel for the petitioner submits that the petition may be dismissed as withdrawn reserving liberty in favour of the petitioner to request the Trial Court to pass appropriate order on the application, I.A.No.1 for temporary injunction filed by the petitioner before the Trial Court in the suit in O.S.No.700/2025, which currently stands posted on 21.01.2026.

3. The said submission is placed on record.



4. In view of the aforesaid submission, the petition is disposed of as withdrawn, reserving liberty in favour of the petitioner to request the Trial Court to pass appropriate order on I.A.No.1 for temporary injunction, on the next date of hearing i.e., on 21.01.2026. In the event, the petitioner moves such an application, the Trial Court shall consider the same and proceed further as expeditiously as possible, in accordance with law.

**Sd/-  
(S.R.KRISHNA KUMAR)  
JUDGE**